

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:401
ANSWERED ON:24.07.2001
FERTILISER CONCESSION SCHEME
CHANDRA NATH SINGH;SADASHIVRAO DADOBA MANDLIK

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether attention of the Government has been drawn to the news item appearing in the `Financial Express` dated April 26, 2001 captioned `Fresh guidelines soon on fertiliser concession scheme`;
- (b) if so, the details thereof; and
- (c) the time by which the scheme is likely to come into force?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI S B MOOKHERJEE)

(a) to (c): Yes, Sir. For redressing the problems/grievances pertaining to Concession Scheme for de-controlled phosphatic & potassic fertilizers, guidelines laying down revised procedure for submission of bills for payment/recoveries in respect of sales of de-controlled phosphatic & potassic fertilizers under the Concession Scheme have since been issued by the Department of Fertilizers on 17.5.2001. To expedite processing of claims as also to reduce the time lag between sales and release of concession the procedure for certification of sales has been rationalised. The revised procedure is applicable to sales of de-controlled fertilizers from 1.4.2001. Besides, in order to check malpractice in Single Super Phosphate (SSP) industry, a Technical Audit and Inspection Cell (TAC) has been constituted to conduct first time and six monthly inspections of SSP units. The procedure providing inspection by TAC is applicable on sales of SSP from 1.6.2001. The full text of the revised guidelines is also available on Internet (<http://fert.nic.in>).